IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.231/2017

In the matter of

TST Technologies India (P) Ltd

....PETITIONER

SECTION:

trar of Companies.

... RES PONDENT

Under Section 252

Order delivered on 08.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Abhishek Chauhan & Mr.

Ritwiz Rishabh, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Lakshmi Gurung, Standing

Counsel, Income tax Deptt.

<u>ORDER</u>

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 30.1.2018.

> (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.1.2018